

Central Administrative Tribunal, Principal Bench Original Application No.2212 of 2003

New Delhi, this the 10th day of September. 2003

Hon'ble Mr.Justice V.S.Aggarwal, Chairman Hon'ble Mr.R.K. Upadhyaya, Member(A)

Rup Chand Hassija, S/o late Hovna Ram. R/o C-7/69. Lawrence Road. Delhi-35

··· Applicant

(By Advocate: Shri Rajinder Nischal)

Versus

- Government of NCT of Delhi, Through its Chief Secretary, Delhi Secretariat, I.P. Estate, Delhi
- Union of India.
 Through it s Secretary.
 Ministry of Home Affairs,
 North Block, New Delhi

· · · · Respondents

ORDER(ORAL)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that as for the present, he withdraws the present application but liberty should be granted to the applicant to approach this Tribunal as soon as the fresh cause arises or sufficient time elapses and the respondents do not take a decision.

2. Allowed as prayed. Subject to aforesaid. dismissed as withdrawn.

(R.K. Upadhyaya) Member(A)

(V.S. Aggarwal) Chairman

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